(f) whether it is a fact that recently on an allegation of sexual harassment case in Kochi, the management has given show cause notice to the victim instead of taking action against the culprit?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) Capt. (Ms.) Chameli Krottapalli, Commander in Air India has been appointed as In-Charge of Women's Cell.

(c) Yes, Sir.

(d) Since 2008, two cases have been referred to the Cell. One case has been closed on completion of the enquiry and in another case, the enquiry is in progress.

(e) The Head of the concerned Unit/Department is competent to initiate disciplinary proceedings.

(f) No, Sir.

Warning about surgical implant attack

†2501. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Intelligence Bureau (IB) had warned the Bureau of Civil Aviation Security (BCAS) twice in a month regarding surgical implant attack on the Indira Gandhi International Airport;

(b) whether it is also a fact that there is not a single scanner in the outer part of the IGI due to which there is a larger possibility of surgical implant attack;

(c) whether it is also a fact that the company operating the IGI, *i.e.* Delhi International Airport Ltd. (DIAL) has asked for time till 21 December, 2011 to install the scanner; and

(d) if so, the reasons for not completing this work immetttatety keeping in view the national security?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) No, Sir.

(c) and (d) Bureau of Civil Aviation Security (BCAS) has issued Order dated 08.08.2011 for installation of Security Equipment at the entry point to Terminal for random screening. Delhi

†Original notice of the question was received in Hindi.

International Airport Ltd. [DIAL] has been given time till 31.12.2011 for installing these equipment by Government of India.

American policy after Osama Bin Laden

†2502. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the Ministry's response to the double standard of American foreign policy after the death of Osama Bin Laden since American Gevernment is not that much serious to bring the perpetrators of Mumbai terrorist attack taking shelter in Pakistan within the legal frame work even as American President, during his visit to India last year, had assured us of providing full cooperation in punishing the terrorists of Mumbai attack;

(b) whether Government has expressed its concern over it to the American Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (c) Government notes that the United States has consistently called for bringing the perpetrators of the 2008 Mumbai terror attacks to justice expeditiously. During the second India-U.S. Strategic Dialogue held in New Delhi on 19 July 2011, the U.S. Secretary of State Hillary Clinton said that there was an absolute international responsibility to cooperate to bring the perpetrators of 2008 Mumbai terror attacks to justice, and stressed that the United States has made it forcefully clear to Pakistan that it has a special obligation to do so transparently, fully and urgently.

India and the United States continue to work together to unravel the full conspiracy behind the 2008 Mumbai terrorist attacks, including through comprehensive sharing of information and cooperation in investigation.

Further, the United States has indicted six individuals, based in Pakistan, in a court in Chicago for their role in the Mumbai terrorist attack. A seventh individual, U.S. based Tahawwur Rana, was convicted by the Chicago Court in June, 2009 for supporting LeT.

Easing of Visa regime by Pakistan

2503. SHRI MOHD. ALI KHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state: